NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.364/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M.

Name of the Company Vivid Co	lors Pvt LtdVs-	Jenson & Nicholson (India) Lt	d
Under Section 7 IBC			
SI. Name & Designation of Representative (IN LETTERS)		Appearing on behalf of	Signature with date
I SURENDRA L	LUMAR	JNIL	Suvendsa Ku 31.1.18
2. ARVIND GUPTA.	inle	Vivil Closs Port. Ltd.	Agril Gupt 31.01.18
1- NANSU BAUT 2- SHAUNAR A	TERIA S	Adur. For Financial Gredfox	31/1/18.
1. ARITRA BASIL, AD	v. J fon	the RP.	21/18

ORDER

Ld. Counsel appearing on behalf of the Resolution Professional (RP) as well as Ld. Counsel for the financial creditors and the corporate debtor is present.

Ld. Counsel of the RP submits that the RP could not file progress report due to his illness. However, CIRP is going to expire on 02/02/2018. Therefore the case is adjourned to 02/02/2018.

Sd

(Jinan K.R.) Member (J)